

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.17 of 2020 (SZ)**

Tribunal on its own motion Suo Motu  
based on the news item in  
The New Indian Express, Chennai Edition  
Dt.23.01.2020, "City Lakes filled with  
Sewage and Garbage"

...Applicant(s)

**Versus**

The District Collector,  
Chengalpattu and Ors.

...Respondent(s)

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**Filed by  
Thiru.Sai Sathyajith,  
Advocate, Chennai.**

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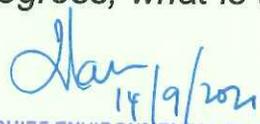
...Respondent(s)

**REPORT FILED ON BEHALF OF THE RESPONDENT  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, Tmt. R. Sarasavani, Daughter of Thiru. Raghavan, Hindu, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 600 032 do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the Respondent TNPC Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that, the Hon'ble NGT in its order dt. 09.08.2021 and directed as follows: *"Considering the circumstances, we feel that one more opportunity can be given to the committee as well as to the official respondents to come with further progress report, after the committee has filed the report and if there is no progress, what is the*

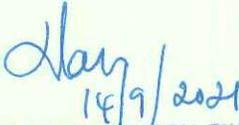
  
14/9/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

*nature of action taken by them to implement the recommendations made by the joint committee”.*

3. It is respectfully submitted that, the TNPCB has earlier issued directions under section 5 of Environment (Protection) Act, 1986 to the Block Development Officer, St. Thomas Mount Panchayat Union for the non-compliance of Solid Waste Management Rules, 2016 by the Medavakkam Village Panchayat and directed to comply with certain conditions as stated therein vide- Bd. Procs.No.T1/TNPCB/SWM/F.023182/MMN/2020 dated 12.01.2021.

4. It is further submitted that , in pursuance of the orders of the Hon'ble National Green Tribunal, the area in question pertaining to Medavakkam Village Panchayat and Vengaivasal Village Panchayat was inspected by the District Environmental Engineer, Maraimalai Nagar on 20.07.2021 and reported the following,

- i. The Medavakkam village panchayat has established the Micro composting centre in the said site (Survey No 416/2) for handling segregated bio degradable waste and yet to commence the processing of solid waste.
- ii. Presently unsegregated solid wastes is being dumped in the area in question by the village panchayat.
- iii. No reply was received from the Block Development Officer/Commissioner St.Thomas Mount Panchayat Union for the directions issued by the Board vide proceeding dated 12.01.2021.

  
 14/9/2021  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
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iv. The Vengaivasal Village Panchayat has completed the establishment of the Micro composting centre and yet to be commissioned. Presently unsegregated solid wastes are being collected and sent to dump site at Appur village, Kattangulathur Block, Chengalpattu District.

5. It is respectfully submitted, that, the Medavakkam Village Panchayat and Vengaivasal Village Panchayat of St.Thomas Mount Panchayat Union are not properly implementing the Solid Waste Management Rules, 2016 and also the Medavakkam Village Panchayat has not commenced the biomining process of legacy waste, thereby not complying with the provisions of Solid Waste Management Rules, 2016

6. It is submitted that, in compliance with the Hon'ble National Green Tribunal (Principal Bench) vide orders dated 28.02.2020 & 02.07.2020 in O.A.No.606 of 2018, the Board has assessed an interim environmental compensation of Rs.32 lakhs for a period of 16 months (from April 2020 to July 2021) to the Medavakkam Village Panchayat for not properly implementing the Solid Waste Management Rules, 2016 and for not commencing the bio-mining process of legacy waste. Further, an amount of Rs.16 lakhs has been assessed as an interim environmental compensation for a period of 16 months (from April 2020 to July 2021) to the Vengaivasal Village Panchayat for not properly implementing the Solid Waste Management Rules, 2016.

7. It is respectfully submitted that the TNPC Board has issued Show Cause Notice under Section 5 of the Environment Protection Act,

*Jan*  
14/9/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD

1986 to the Block Development Officer/Commissioner, St. Thomas Mount Panchayat Union as to why the Board shall not levy Interim Environmental Compensation Rs.48 Lakhs (from April 2021 to July 2021) for non compliance of the Hon'ble NGT orders and for not complying with the provisions of the of Solid Waste Management Rules, 2016 by the Medavakkam Village Panchayat and Vengaivasal Village Panchayat vide Board's Proceeding dated 09.09.2021.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

*Alan*  
14/9/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

**BEFORE ME**

**VERIFICATION**

I, Tmt. R. Sarasavani, daughter of Thiru. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records.

*Alan*  
14/9/2021  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD  
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RESPONDNET - TAMIL NADU  
POLLUTION CONTROL BOARD**

**Advocate for Respondent  
Thiru.Sai Sathyajith,  
Advocate, Chennai.**

**Date:14.09.2021.**

**Date of hearing on 15.09.2021**